

GOVERNMENT OF GOA, PUBLIC HEALTH DEPARTMENT SECRETARIAT, PORVORIM-GOA PIN 403 521

No. 23/20/2014-I/PHD/Part IV 55&

Dated: 13/03/2020

NOTIFICATION

In exercise of the powers conferred by section 57 of the Goa, Daman and Diu Public Health Act, 1985 (Act 25 of 1985) (hereinafter called the said Act), the Government of Goa hereby declares the following diseases to be notifiable diseases for the purposes of part II of the chapter VII of the said Act, throughout the State of Goa:-

- 1. Coronavirus disease (COVID-19)
- 2. H1N1

By order and in the name of the Governor of Goa,

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(Swati A. Dalvi)
Under Secretary (Health)

To,

The Director, Printing & Stationery, Government Printing Press, Panaji for favour of publication in the Official Gazette.

Copy to:-

- 1. All Head of Departments/Offices.
- 2. The Collector (North), North Goa, Panaji-Goa
- 3. The Collector (South), South Goa, Margao-Goa
- 4. The Dean, Goa Medical College, Bambolim-Goa
- 5. The Director of Health Services, Panaji-Goa.
- 6. The Director of Accounts, Panaji-Goa.
- 7. The Sr. Dy. Accountant, General (Audit), Alto-Porvorim.
- 8. Guard file.
- 9. o/c

Fax: 0832-2419809



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No. 23/20/2014-I/PHD/Part IV/553

Dated: 13/03/2020

NOTIFICATION

In exercise of the powers conferred under section 2, 3 and 4 of the Epidemic Disease Act, 1897, the Government of Goa is pleased to issue following regulations regarding COVID-19 (Corona Virus Disease 2019):-

- These regulations may be called "The Goa Epidemic Disease, COVID-19 Regulations, 2020".
- "Epidemic Disease" in these regulations means COVID-19 (Corona Virus Disease 2019)
- 3. Authorised persons under this Act are Secretary (Health), District Collectors, Director of Health Services, State Surveillance Officer, Health/Medical Officers I/c of Community Health Centres/Primary Health Centres/Urban Health Centres in the Districts and Officers as authorized by Department of Health Services.
- 4. All hospitals (Government & Private) should have Flu corners that are segregated from the common OPD area for screening of suspected cases of COVID-19. Also hospitals should identify separate beds for isolation if need arises.
- 5. All hospitals (Government & private) during screening of such cases shall record the history of travel of the persons if he/she travelled to any country or area where COVID-19 has been reported. In addition the history of coming in contact with a suspected or confirmed case of COVID-19 shall be recorded.
 - In case the person has any such history in last 14 days and the person is asymptomatic then the person must be kept in home quarantine for 14 days from the day of exposure.
 - II. In case the person has any history in last 14 days and the person is symptomatic as per case definition of COVID-19, person must be isolated in a hospital as per protocol and will be tested for COVID-19 as per protocol.

- Information of all such cases should be given to the respective Health Officer of CHC/PHC/UHC of the block immediately.
 - No person/Institution/Organisation will use any print or electronic media for information regarding COVID-19 without prior permission of Health Department, Goa. This is to avoid spread of any rumour or unauthenticated information regarding COVID-19. In case, any person//Institution/Organisation is found indulging in such activity, it will be treated as a punishable offence under these regulations.
 - 7. No private Laboratories have been authorized to take or test samples for COVID-19 in the state of Goa. All such samples will be collected as per the Guidelines of Government of India and these will be sent to designated labs by the Nodal Officer appointed by the Health Department, Goa.
 - 8. Any person with a History of travel in last 14 days to a country or area from where COVID- 19 has been reported, must report to nearest Government Hospital or call at toll free helpline number 104 so that necessary measures if required may be intimated by Health Department.
 - 9. All persons with a history of travel to a country or area from where COVID-19 has been reported in last 14 Days, but who do not have any symptoms of cough, fever, difficulty in breathing should isolate themselves at home and cover their mouth and nose with a mask.

Such persons must take precautions to avoid contact with any person including family members for 14 days from the date of arrival from such areas.

10. Authorised persons as per section 3 of-these regulations are authorized under this Act to admit a person and isolate the person if required in case he/she has a history of visit to an area where COVID -19 is endemic and the concerned person is symptomatic.



- 11. If a suspected case of COVID- 19 refuses admission or isolation, the Officers authorized in section 3 of these regulations will have the powers to forcefully admit and isolate such case for a period of 14 days from the onset of symptoms or till the reports of Lab tests are received, or such period as may be necessary.
- 12. If case of COVID-19 are reported from a defined geographic area such as village, town, ward, colony, settlement, the District Administration of the concerned District shall have the right to implement following containment measures, but not limited to these, in order to prevent spread of the disease.
 - i. Sealing of the Geographical area.
 - ii. Barring entry and exit of population from the containment area.
 - iii. Closure of Schools, Offices and banning public gatherings.
 - iv. Banning vehicular movement in the area
 - v. Initiating active and passive surveillance of COVID-19 cases.
 - vi. Hospital isolation of all suspected cases.
 - vii. Designating any Government Building as containment unit for isolation of the cases.
 - viii. Staff of all Government departments will be at disposal of district administration of the concerned area for discharging the duty of containment measures.
 - ix. Any other measure as directed by Health Department, Goa.
- 13. District Disaster Management Committee headed by the Collector is authorized for planning strategy regarding containment measures for COVID-19 in their respective Districts. The Collector may co-opt more Officers from different departments for District Disaster Management Committee for this activity under these regulations.
- 14. Penalty: Any person/institution/organization found violating any provision of these regulations shall be deemed to have committed an offence punishable under section 188 of Indian Penal Code (45 of 1860). penalize 25.8 district may 2 Collector person/institution/organization if found violating provisions of these regulations or any further orders issued by Government under these regulations.



- 15. Protection to persons acting under Act: No suit or legal proceeding shall lie against any person for anything done or intended to be done in good faith under this Act unless proved otherwise.
- 16. These regulations shall come into force immediately and shall remain valid for a period of one year from the date of publication of this notification.

By order and in the name of the Governor of Goa,

(Swati A. Dalvi)

Under Secretary (Health)

To,

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